

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-76/1998/3991/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
Smti. Pranita Rani Rajmedhi  
Member, MACT,  
Kamrup, Amingaon

Dated Guwahati, the 20<sup>th</sup> October, 2020.

Sub:- **Casual leave .**

Ref:- No. MACT/KA/190/2020 dated 19.10.2020.

Madam,

With reference to the above, I am directed to inform you that you have been granted casual leave on 22.10.2020 along with station leave permission, from the morning of 22.10.2020 till the morning of 27.10.2020. However, you are allowed to use the official vehicle, at your own cost, only within the state of Assam. Further, the Judicial officer who will be in charge of the Court and office of the District & Sessions Judge, Kamrup, Amingaon will remain in charge of MACT, Kamrup, Amingaon in your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

3993  
Memo NO.HC.VII-76/98/3992-1A, dated 20-10-2020  
Copy to

1. The District & Sessions Judge, Kamrup, Amingaon.
- ✓ 2. The Project Manager, Gauhati High Court.

*(Signature)*  
20/10/2020  
**JT. REGISTRAR (VIGILANCE)**

*Rolan*